

265	MR. SHUBHRANSH NAGAR	29-Aug-20	106,626.00	106,622.00	EMPLOYEE CLAIM	-	-	NO	-	-	4.00	-
266	SWASTHIK G	3-Sep-20	70,352.00	70,352.00	EMPLOYEE CLAIM	-	-	NO	-	-	-	-
267	PRIYANKA AJIT GHOGALE	9-Sep-20	45,413.00	45,413.00	EMPLOYEE CLAIM	-	-	NO	-	-	-	-
268	MONICA MOHANIYA	9-Oct-20	168,948.76	-	EMPLOYEE CLAIM	-	-	NO	-	-	168,948.76	-
269	SARFRAZ AHMED SIDDIQUI	16-Sep-20	93,646.00	93,646.00	EMPLOYEE CLAIM	-	-	NO	-	-	-	-
270	HANUMANTHE GOWDA BN	20-Oct-20	200,000.00	118,749.00	EMPLOYEE CLAIM	-	-	NO	-	-	81,251.00	-
271	PALLAVI MAYANK VYAS	22-Oct-20	63,377.00	63,377.00	EMPLOYEE CLAIM	-	-	NO	-	-	-	-
272	SHAH CHETANKUMAR RAMESHCHANDRA	-	148,098.00	55,795.00	EMPLOYEE CLAIM	-	-	NO	-	-	92,303.00	-
273	JAYWANT C PRABHU (ON BEHALF OF THE WORKMEN AND EMPLOYEES.GRATUITY CLAIMS OF RCIL EMPLOYEES).	6-Aug-20	28,573,214.00	28,573,214.00	EMPLOYEE CLAIM	-	-	NO	-	-	-	-
	Total		166,622,305.21	103,927,115.00		-	-		9,080,388.00	-	53,614,802.21	-

* The aforesaid list includes the claims received till July 31, 2021 either through e-mail and / or physically.

*** The above includes claims received till June 30, 2021, subject to change because of limitations to access the offices due to Covid-19 scenario. Claims received in physical form shall be added when accessible.

1. The relevant portion of the claim shown under head "Amount Rejected" includes (but not limited to):

a) Claim for which payment has already been made as per the records of the corporate debtor

b) Claims which are not contractually due

c) Claim pertaining to PLI and SIP of employees who have resigned prior to the ICD period . As per policies of the Company PLI and SIP is payable to employees if they are on the rolls of the Company as on the date of disbursement. For the purpose of verification of claims pertaining to PLI/SIP, we have inter alia taken into account the relevant policies, the provisions made in the books of account of the Corporate Debtor and the allotment made to employees as per the records of the Corporate Debtor. Further, the Cut-Off Date has been considered as the date of disbursement to determine eligibility for payment to employees. Therefore , it is rejected.

2. 73 claims amounting to INR 20,846,553.69 pertaining to gratuity of employees who resigned prior to the insolvency commencement date .The claims for these employees have also been filed under Form E by the authorized representative. We have considered the claim filed under Form E .

4. INR 34,83,256 has been filed on behalf of 9 employees by the authorised representative.The claim comprises the principal amount of gratuity dues owed to the employees along with interest as computed basis the rate of interest applied on the unpaid gratuity dues (calculated up to the insolvency commencement date of the corporate debtor), as specified in the order passed by Labour Commissioner in favour of the employees.

5. INR 1,38,04,525 has been filed on behalf of 46 employees by the authorised representative.This has been verified basis dues reflecting in the books and records of the Corporate Debtor and as per the Payment of Gratuity Act, 1972.

6. INR 1,12,85,433 has been filed on behalf of 54 employees by the authorised representative, basis dues reflecting in the books and records of the Corporate Debtor. However the same is pending verification and admission in view of pending authorisation from the employees in favour of the authorised representative.

